

Saturday, January 26, 1861

***INDIAN LEG.
COUNCIL
DEBATES***

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1861

P. L.

SIR BARTLE FRERE then moved that Mr. Laing be added to the Select Committee on the above Bill.

Agreed to.

ARTICLES OF WAR (NATIVE ARMY.)

SIR BARTLE FRERE moved that the Bill "to make certain amendments in the Articles of War for the Government of the Native Officers and Soldiers in Her Majesty's Indian Army" be referred to a Select Committee consisting of Sir Charles Jackson, Mr. Erskine, and the Mover, with an instruction to present their Report within six weeks.

Agreed to.

MUNICIPAL ASSESSMENT (RANGOON, &c.)

MR. FORBES moved that the communication from the Foreign Department, which was reported this day, be referred to the Select Committee on the Bill "for extending certain provisions of Acts XIV and XXV of 1856, to the Town and Suburbs of Rangoon, and to the Towns of Moulmein, Tavoy, and Mergui, and for appointing Municipal Commissioners, and for levying rates and taxes in the said Towns."

Agreed to.

The Council adjourned.

Saturday, January 26, 1861.

PRESENT :

The Hon'ble the Chief Justice, *Vice-President*,
and C. J. Erskine, Esq.

No other Member of the Council was this day present, and the Vice-President adjourned the Council till Saturday morning, the 2nd February, at 11 o'clock.

Saturday, February 2, 1861.

PRESENT :

The Hon'ble Sir Henry Bartle Edward Frere,
Senior Member of the Council of the Governor-General, in the Chair.

Hon'ble C. Beadon,	A. Sconce, Esq.,
Hon'ble S. Laing,	and
H. B. Harrington, Esq.,	C. J. Erskine, Esq.,
H. Forbes, Esq.,	

LANDS FOR PUBLIC PURPOSES.

THE VICE-PRESIDENT read a message, informing the Legislative Council that the Governor-General had assented to the Bill "to amend Act VI of 1857 (for the acquisition of land for public purposes)."

LICENSING OF ARTS, TRADES, AND DEALINGS.

THE CLERK presented to the Council a Petition of the British Indian Association, concerning the Bill "for imposing a Duty on Arts, Trades, and Dealings, and to require dealers in Tobacco to take out a license."

MR. LAING moved that the Petition be printed.

Agreed to.

STATE PRISONERS.

THE CLERK presented to the Council a Petition of the Bombay Association against the continuance of Act III of 1858 (to amend the law relating to the arrest and detention of State Prisoners).

MR. ERSKINE moved that the Petition be printed.

Agreed to.

LICENSING OF ARTS, TRADES, AND DEALINGS.

THE CLERK reported to the Council that he had received a communication from the Commissioner of Pegu, relative to the Bill "for imposing a Duty on Arts, Trades and Dealings, and to require dealers in Tobacco to take out a license."

MR. LAING moved that the communication be printed.

Agreed to.

ENGLISH PASSENGERS' ACT.

THE CLERK reported that he had received a further communication from the Home Department, relative to the question of extending the provisions of the Imperial Passengers' Act of 1855, to the carriage of Passengers from India, under the authority conveyed in Section 99 of that Act.

MR. BEADON moved that the communication be printed.

Agreed to.